

3
CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH: CUTTACK

O.A. NO: 46 OF 1993.

Date of disposal: February 10, 1993.

Sunil Kumar Sahu ... Applicant

Versus

Union of India and others ... Respondents

For the Applicant ... M/s Devananda Misra,
Deepak Misra,
R.N.Naik,
A.Deo,
P.Panda,
B.S.Tripathy,
D.K.Sahu,
Advocates.

For the Respondents ... Mr.Ashok Misra, Sr.St.Counsel.

...

CORAM:

THE HONOURABLE MR. K.P.ACHARYA, VICE CHAIRMAN

...

1. Whether reporters of local papers may be allowed to see the judgment? Yes.
2. To be referred to the reporters or not?
3. Whether His Lordship wish to see the fair copy of the judgment? Yes.

4

JUDGMENT

K.P.ACHARYA, V.C.

With the consent given by counsel for both sides, I propose to dispose of this case without waiting for filing of counter and without keeping this case pending because the facts are simple and practically admitted.

2. The Petitioner is now functioning as Branch Post master of Badamal Branch Post Office on temporary basis. Petitioner prays for regularisation in the said post. It is directed that if the selection process had already been completed then order be issued in favour of the person who has been found to be suitable for regular appointment and till then, the petitioner Shri Sunil Kumar Sahu should continue. If somebody otherthan the present petitioner Shri Sunil Kumar has been selected and appointed, soon after the appointment order is issued, Shri Sunil, petitioner should vacate the post in favour of the person who has been regularly selected. In case the process of selection has not started and selection of suitable candidate is under consideration, the case of the petitioner should be considered and I hope and trust his experience will also be taken into consideration. However, if the selection process has not been completed it should be completed within 60 days from the date of receipt of a copy of this order. This order is passed after hearing Mr. Deepak Misra learned counsel for the Petitioner and Mr. Ashok Misra learned Senior Standing Counsel (Central).

5
11211

3. Thus, the application is accordingly disposed of leaving the parties to bear their own costs.

4. Send a copy of this order to the Opposite Parties for compliance.

.....
10-2-93
VICE CHAIRMAN

Central Administrative Tribunal,
Cuttack Bench, Cuttack/K. Mohanty/
10.2.1993.

